

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

STARRED QUESTION NO:376
ANSWERED ON:22.03.2013
IT ASSESSEES
Nirupam Shri Sanjay Brijkishorlal

Will the Minister of FINANCE be pleased to state:

- (a) the total number of assesseees who filed Income Tax returns in the country during the last two financial years;
- (b) the number and percentage of such assesseees out of the above, who declared their annual income of Rs.10 lakh and above;
- (c) whether the Government has made any survey assessment regarding the likely number of people in the country who fall in the income bracket of more than Rs.10 lakh per annum;
- (d) if so, the details along with the outcome thereof; and
- (e) the steps being taken/proposed to be taken by the Government to widen the tax net in the country?

Answer

FINANCE MINISTER:(SHRI P. CHIDAMBARAM)

(a) to (e) : A statement is laid on the table of the House.

Statement referred to in the reply to the Lok Sabha Starred Question No. #376 raised by Shri Sanjay Brijkishor Lal Nirupam, regarding "IT Assesseees."

(a)

Financial Year	Number of effective assesseees electronically so far	Number of returns processed
2010-11	3,35,79,831	3,26,88129
2011-12	3,63,45,994	2,95,33820

(b)

Financial Year	Number of assesseees who have filed Income-tax returns declaring income above Rs 10 Lacs	Percentage
2010-11	9,40,094	2.80%
2011-12	12,54,125	3.45%

(c & d) Survey assessments are not undertaken on the basis of income brackets. However, under the Income-tax Act, a person is required to furnish his return of income in accordance with the provisions of section 139. Information is also collected from other sources such as Registrar of property, banks, recognized stock exchanges etc. by way of annual information return in respect of specified financial transactions. Data mining is carried out by the Income-tax Department to gather information regarding the potential tax-payers. Information so collected from the returns of income and other sources is collated and specific targeted action is taken

(e) Expansion of tax base is a continuous process and involves measures on both legislative and administrative fronts. Under the existing provisions of section 285BA of the Income-tax Act every assessee and certain other specified persons are required to furnish annual information returns in respect of specified financial transactions. Further, areas within the ambit of TDS/TCS have been expanded and the quoting of PAN has also been made mandatory. Besides, some of the proposals in the Union Budget 2013-14 intended to widen the tax net are:

Tax Deduction at Source at the rate of 1 per cent on immovable property (other than agricultural land) having value of Rs. fifty lakh or more.

Tax on domestic companies at the rate of 20 per cent on the income distributed to shareholders through buy back of unlisted shares.

